

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 165 of 2011 &
IA No. 251 of 2011**

Dated : 24th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Uttar Haryana Bijli Vitran Nigam Limited ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.Respondent(s)

**Counsel for the Appellant(s) : Ms. Ruchi Gour Narula &
Ms. Shweta Mishra**

**Counsel for the Respondent(s): Ms. Shikha Ohri for R.1
Mr. K. Datta & Mr. Pathak
for R.3 & 11**

ORDER

The learned counsel for Respondent No.3 submits that he is adopting the reply filed on behalf of Respondent No.11.

The learned counsel for the Appellant seeks some time to file Rejoinder. Accordingly, she is permitted to file the same on or before 07.02.2012 after serving copy on the other side.

Post the matter for hearing on **10.02.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs